

**NATIONAL COMPANY LAW TRIBUNAL  
JAIPUR BENCH**  
*(through web-based video conferencing platform)*

Item No. 203  
CA No. 09/JPR/2022  
CA No. 14/JPR/2022  
CA No. 15/JPR/2022  
CA No. 17/JPR/2022  
CP No. 27/241-242/JPR/2021  
Under Section 241-242 of  
Companies Act, 2013

**In the matter of:**

**Urmila Samota & Ors.**

...Petitioners

**Versus**

**Lotus Buildtech Pvt. Ltd. & Ors.**

...Respondents

**Coram: HON'BLE MR. DEEP CHANDRA JOSHI, JUDICIAL MEMBER  
HON'BLE MR. RAJEEV MEHROTRA, TECHNICAL MEMBER**

**Present Through Video Conferencing: -**

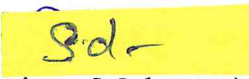
For the Petitioner : Naresh Kumar Sejvani, Adv.


For the Respondent : Vartika Mehra, Adv.  
Kartikeya Sharma, Adv.

**ORDER**

**CA No. 14/JPR/2022**

This is an application under Rule 11 of the NCLT Rules, 2016 with Order 1 Rule 10 of the CPC, 1908 for impleadment of Respondent Nos. 8-9 as party to the proceedings. Mr. Naresh Kumar Sejvani, Adv. appearing for the Applicant. Mr. Kartikeya Sharma, Adv. appearing for the Respondent 1-6. Ms. Vartika Mehra, Adv. appearing for the Respondent no. 7 (Green Triveni Developers). An affidavit of service has been filed with regard to service to Respondent nos. 8 & 9. Learned counsel for the Applicant seeks to argue CA No. 17/JPR/2022 first. List the matter on 17.10.2023.

  
(Rajeev Mehrotra)  
Technical Member

  
(Deep Chandra Joshi)  
Judicial Member

September 14, 2023

GJ